

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 343/MP/2020

Subject : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, Central Railways.

Date of Hearing : 11.8.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ratnagiri Gas & Power Private Limited (RGPPL)

Respondent : Central Railways and Anr.

Parties present : Ms. Swapna Seshadri, Advocate, RGPL
Ms. Puja Priyadarshini, Advocate, Railways
Shri M. Veera Ragavan, Advocate, MSETCL
Shri Sudhanshu S. Chaudhari, Advocate, MSETCL

Record of Proceedings

The instant petition has been filed by Ratnagiri Gas & Power Private Limited (RGPPL), inter-alia, seeking directions to the Central Railways, Respondent No.1, to correct the deductions being made by it from the monthly bill of the petitioner towards the transmission charges and reimbursement of the excess transmission charges deducted by the Central Railways.

2. Learned counsel for the Petitioner submitted that the Central Railways has paid the principal amount claimed in the petition. However, the interest part has not been paid. The Petitioner has already filed an affidavit dated 18.5.2023 along with calculations of the interest amount payable by the Central Railways and a copy of the same has been served on the Central Railways in terms of the directions passed vide RoP dated 20.4.2023. Accordingly, she requested to direct the Central Railways to release the interest amount payable to the Petitioner in terms of Clause 6.1.7 of the PPA dated 29.3.2017.

3. Learned counsel for the Central Railways submitted that in terms of the directions passed by the Commission vide RoP 20.4.2023, copy of the MERC order in Case No. 91 of 2016 dated 22.7.2016 and copy of BPTA has been filed vide affidavit dated 19.5.2023. She further submitted that the principal amount claimed by the Petitioner has already been paid. However, the interest calculations submitted by the Petitioner are not clear and hence would like to discuss with the Petitioner and understand the same.



4. After hearing the learned counsels for the parties, the Commission directed the parties to sit together and reconcile the interest amount payable by the Central Railways to the Petitioner and also directed the Central Railways to pay the reconciled amount to the Petitioner within four weeks thereafter and file an affidavit accordingly.

5. The petition will be listed for final hearing on 13.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

